

CP NO.101(ND)/2010
RT NO.23/2016

Sh. Baldev Singh & Ors.

...Petitioners.

Versus

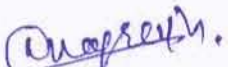
M/s Grand Multiplex Projects Ltd. & Ors.

...Respondents.

Present: None.

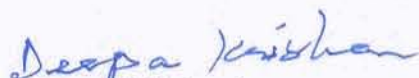
Notices were issued to the counsel for the parties which have been duly delivered to the respective advocates as per the report of office. Mr. P K Mittal, Advocate for respondent Nos. 1 & 2 and 8 to 12 has sent a request by post that he has no further instructions from the respondents as they have not contacted him for more than 15 months. There is even no representation for the petitioners and other set of respondents.

The case was received by transfer from the Company Law Board, New Delhi and be posted for hearing for 07.11.2016 when the other connected matter of the respondent company is fixed. Notices be now issued to each of the party separately by Speed Post for the date fixed. Let the compliance be made positively by tomorrow by the office.


(Justice R.P. Nagrath)
Member (Judicial)

October 20, 2016

arora


(Deepa Krishan)
Member (Technical)